[Shri K. A. Rajan]

This closure step would virtually mean, throwing out students on the verge of completion of their research.

No university order was passed and yet the authorities arbitrarily changed the basic structure of the Centre.

Therefore, I urge upon the Government to put a stop to this ill-advised move to close the said Centre.

(v) NEED FOR SETTING-UP A BENCH OF ALLAHABAD HIGH COURT AT BAREILLY.

श्री हरीश कुमार गंगवार (पीलीभीत) : उपाध्यक्ष महोदय, उत्तर प्रदेश के बरेली नगर मे इलाहाबाद हाई कोर्ट की बैंच खोले जाने के लिए बरेली व उसके आसपास के 8, 10 जिलो के वकील कई दिन से हड़ताल कर के व अदालतो का बहिष्कार कर के सार्वजनिक सभायें व जुलूसो का आयोजन कर रहे है। सुदूर पर्वतीय क्षेत्रो मे पिथोरागढ़, चमोली, टेहरी, अल्मोड़ा नैनीताल के निवासियो को भी बरेली मे हाई कोर्ट की बैंच स्थापित होने से अत्याधिक लाभ होगा। वकीलो व जनता की यह माग सर्वथा उचित है। इलाहाबाद हाई कोर्ट मे अठारह हजार मुकदमे अनिर्णीत पडे रहना भी इस माग का औचित्य सिद्ध करता है। अतः सार्वजनिक महत्व के इस प्रश्न पर मैं माननीय विधि एव न्याय मंत्री का ध्यान आकृष्ट करते हुए बरेली मे हाई कोर्ट की बैंच की स्थापना की माग करता हू।

(vi) REPORTED DISAPPEARANCE OF A DISTRICT AND SESSIONS JUDGE OF RAJASTHAN SINCE 16TH MARCH, 1981.

SHRI KRISHNA KUMAR GOYAL (Kota): A District and Session Judge of Rajasthan disappeared mysteriously since March 16, 1981. Shri Mangat Ram Mitruka of Jhunjhuni, who is under transfer orders, left the residence of Shri R. L. Gupta in pursuit of some persons moving outside the house in suspicious circumstances. Shri Mitruka had come to Delhi with documentary evidence to expose the corruption pre-vailing in Rajasthan Judiciary. Shri Mitruka had met Chief Justice of India. on March 9 about the documents in his possession. Some suspicious persons were following Shri Mitruka around in Delhi and visited his room in Birla Mandir where he was staying. Later on he shifted to the residence of Shri R. L. Gupta, Additional District Judge, Delhi. But even at the residence of Shri Gupta, some persons were after him. On March 16, Shri Mitruka went after the persons standing outside the house of Shri Gupta in suspicious circumstances. Shri Mitruka had collected documentary evidence on corruption in the Rajasthan judiciary in his capacity as Vigilance Register of the Rajasthan High Court. In the past Shri Mitruka had received several threats to his life. His sudden mysterious disappearance has caused serious concern I request the Union Law and Home Ministers to help in tracing Shri Mitruka.

(vii) STEPS TO IMPROVE DISTANT COMMUNICATION FACILITIES IN BACKWARD DISTRICTS OF UTTAR PRADESH.

श्री हरीश चन्द्र सिंह रावत (अल्मोड़ा): उपाध्यक्ष महोदय, उत्तर प्रदेश के आठ पर्वतीय जनपद दूरसंचार सेवाओ के संदर्भ में बहुत पिछडे हुए है, जिसके कारण-स्वरूप यहां के लोगों को बहुत अधिक असुविधा का सामना करना पडता है :—

(1) यहां के जनपदो के मुख्यालयो को माइक्रोवेव प्रणाली द्वारा लखनऊ व देहली से जोड़ा जाना आवश्यक है, ताकि प्रदेश की व देश की राजधानी से यहां के लोगों का सीधा सम्बन्ध जुड़ सके।